HIGH COURT OF CHHATTISGARH, BILASPUR

Endt. No. <u>19010</u> / Checker

Bilaspur, dated 23 Nov., 2024

III-6-3/2010

Copy of Government Notification No. 4181/3935/XXI-B/C.G./2024 dated 22-11-2024 issued by the Law Department, Government of Chhattisgarh, Atal Nagar, Nava Raipur regarding amendment in previous Notification No. 702 dated 15-01-2021 and 3406 dated 24-09-2024 for designating the Court of Sessions Judge, Balrampur-Ramanujganj and Additional Sessions Judge, Narayanpur as Special Court under Section 22 (1) of the National Investigation Agency Act, 2008 is forwarded to:-

- 1. The Joint Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 2. Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 3. Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 4. Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 5. Private Secretary to Hon'ble Smt. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur, for information of her Ladyship.
- 6. Private Secretary to Hon'ble Shri Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 7. Private Secretary to Hon'ble Shri Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 8. Private Secretary to Hon'ble Shri Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 9. Private Secretary to Hon'ble Shri Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 10. Private Secretary to Hon'ble Shri Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 11. Private Secretary to Hon'ble Shri Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 12. Private Secretary to Hon'ble Shri Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 13. Private Secretary to Hon'ble Shri Justice Ravindra Kumar Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 14. Private Secretary to Hon'ble Shri Justice Arvind Kumar Verma, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 15. Private Secretary to Hon'ble Shri Justice Bibhu Datta Guru, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 16. Private Secretary to Hon'ble Shri Justice Amitendra Kishore Prasad, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 17. Reader to Registrar General, High Court of Chhattisgarh, Bilaspur, for information.
- 18. P.A. to Director/Additional Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.

Cont-2

- Registrar (Vigilance/I. & E/Judicial/S&A Cell/CPC), High Court of Chhattisgarh, 19. Bilaspur for information.
- The Inspector General (Policy), National Investigation Agency, Ministry of 20. Home Affairs, 6-7th floor NDCC-II Building, Jai Singh, Road, New Delhi for information.
- 21. The Principal District and Sessions Judge, Kondagaon/Sarguja (Ambikapur) with a request to transfer all pending cases under National Investigation Agency Act, 2008 to the newly notified Special Courts under NIA Act at Narayanpur and Balrampur-Ramanujganj with their respective jurisdiction mentioned in the notification.
- 22. The Additional Sessions Judge, Narayanpur for information & necessary action.
- 23. The Principal District and Sessions Judge, Balrampur-Ramanujgani for information & necessary action.
- 24. The Principal District and Sessions Judge, Balod/Balodabazar-Bhatapara/ Bastar (Jagdalpur)/ Bemetara/Bilaspur/Dakshin Bastar (Dantewada) / Dhamtari/ Durg/ Janjgir-Champa/ Jashpur/ Kabirdham (Kawardha)/ Korba/ (Baikunthpur)/ Mahasamund/ Koria Mungeli/ Raigarh/ Raipur/ Rajnandgaon/Surajpur/ Uttar Bastar (Kanker), for information.
- 25. Principal Judge/Judge, Family Court, Balod/Balodabazar-Bhatapara/ Bastar (Jagdalpur)/ Bemetara/Bilaspur/Dakshin Bastar (Dantewada) / Dhamtari/ Durg/ Janjgir-Champa/ Jashpur/ Kabirdham (Kawardha)/ Kondagaon/ Korba/ Koria at Manendragarh/ Mahasamund/ Mungeli/ Raigarh/Rainandgaon/ Raipur/Sargguja (Ambkiapur) Suraipur/ Uttar Bastar (Kanker) for information.
- 26. All Joint Registrar, High Court of Chhattisgarh, Bilaspur, for information.
- 27. The Additional Registrar (D.E./Administration/Judicial/Classification) High Court of Chhattisgarh, Bilaspur, for information.
- Officer-on Special Duty-cum-C.P.C., High Court of Chhattisgarh, Bilaspur for 28. information.
- The Secretary, High Court Legal Services Committee, High Court of 29. Chhattisgarh, Bilaspur for information.
- The Addl. Registrar, Confidential Section, High Court of Chhattisgarh, Bilaspur 30. for information.
- The Budget Officer, High Court of Chhattisgarh, Bilaspur for information. 31.
- 32. Section Officer/Incharge, Court Manager/Accounts/ O/o R.G./ D.E./Checker/ Compliant/Writ/ Civil/ Criminal/ Central Filing Section, High Court of Chhattisgarh, Bilaspur for information.
- I/C NIC, High Court of Chhattisgarh, Bilaspur with a direction to upload this 33. endorsement in the official website to this High Court.

GOVERNMENT OF CHHATTISGARH LAW AND LEGISLATIVE AFFAIRS DEPARTMENT, MANTRALAYA MAHANADI BHAWAN, NAVA RAIPUR (CG) 492002

NOTIFICATION

2 2 NOV 2024

Nava Raipur dated .11.2024

F.No. /3935/XXI-B/C.G./2024.- In exercise of the powers conferred by subsection (1) of Section 22 of the National Investigation Agency Act, 2008 (No. 34 of 2008) and in consultation with the Hon'ble Chief Justice of High Court of Chhattisgarh, the State Government, hereby, amends its previous Notification No. 702/50/XXI-B/C.G./2021,dated 15.01.2021 and Notification No. 3406/3100/XXI-B/C.G./2024,dated 24.09.2024 and designate the following Special Courts as mentioned in column (2) of the Schedule below, having jurisdition over areas mentioned in column (3) of the said Schedule, for the trial of Scheduled offences, namely:-

:: AMENDMENT ::

In the schedule of the said Notification,:-

1. For serial number 5 & 7 and entries relating thereto, the following shall be subsituted, namely:-

SL. No.	Spe	cial Court		Name of Civil District
(1)	(2)			(3)
"5.	Additional Kondagaon	Sessions	Judge,	Revenue District, Kondagaon."
"7.	Sessions (Ambikapur)	Judge,	Sarguja	Civil District, Sarguja (Ambikapur), Jashpur, Surajpur, Koria (Baikunthpur) including Revenue District Manendragarh-Bharatpur- Chirmiri."

2. After serial no 8, the following serial number and entries relating thereto, shall be inserted, namely:-

SL. No. (1)	Special Court	Name of Civil District
"9. "10.	Sessions Judge, Balrampur - Ramanujgang Additional Sessions Judge, Narayanpur	Civil District, Balrampur - Ramanujgang" Revenue District, Narayanpur."

3. After Note (2), the following Note shall be inserted, namely :-

"Note(3):- For serial 9 and 10, In the event of the above mentiioned Special Court/s lying vacant or absence of Presiding Officer then the cases shall be disposed of by the available senior most Additional Sessions Judge of the Sessions Division."

By order and in the name of the Governor of Chhattisgarh,

(Rajnish Shrivastava)
Principal Secretary
Government of Chhattisgarh
Law & Legislative Affairs Department

En.No. 4182/3935/XXI-B/C.G./2024,

Nava Raipur dated .11.2024

2 2 NOV 2024

Copy to:

Registrar General, Chhattisgarh High Court, Bilaspur with reference to Memo No. 17794/III-6-3/2010 Bilaspur, dated 05 November, 2024,

- 2. Secretary, Home, Government of India, North Block, New Delhi,
- 3. Addvocate General, Bilaspur, Chhattishgarh,
- 4. Additional Chief Secretary, Government of Chhattisgarh, Home Department, Mantralaya, Raipur,
- 5. Director General of Police, Chhattisgarh,
- Principal District and Sessions Judge, Sarguja (Ambikapur), Balrampur-Ramanujganj, Kondagaon,
- 7. Additional Sessions Judge, Narayanpur
- 8. All Superintendent of Police, Chhattisgarh,
- 9. Private Secretary to Hon'ble Law Minister, Government of Chhattisgarh, Mantralaya, Raipur for perusal of Hon'ble Law Minister,
- 10. Private Secretary to Principal Secretary Law for perusal of Principal Secretary Law, Law and Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Raipur,
- 11. Deputy Director, Govt. Regional Printing Press, in front of Indrawati Bhawan, Nava Raipur, C.G. for publication in the forthcoming Gazette (Extra Ordinary),

for information and necessary action.

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(Shahabuddin Qureshi)
Additional Secretary
Government of Chhattisgarh
Law & Legislative Affairs Department

GOVERNMENT OF CHHATTISGARH LAW AND LEGISLATIVE AFFAIRS DEPARTMENT, MANTRALAYA MAHANADI BHAWAN, ATAL NAGAR, NAVA RAIPUR (CG) 492002

NOTIFICATION

340G

Nava Raipur dated

/3100/XXI-B/C.G./2024,- In exercise of the powers conferred by sub-section (1) of Section 22 of the National Investigation Agency Act, 2008 (No.34 of 2008) and in consultation F.No. with the Chief Justice of the Hon'ble High Court, the State Government, hereby, amends its previous Notification No.702/50/XXI-B/C.G./2021, dated 15.01.2021 and designate the following Special Courts as mentioned in column (2) of the Schedule below, having jurisdiction over areas mentioned in column (3) of the said Schedule, for the trial of Scheduled offences, namely:-

AMENDMENT

In the Schedule of the said Notification,-

1. For serial number 6 and entries relating thereto, the following shall be substituted, namely:-

I. Pol dollar mander v		Name of the Civil Districts	
S.No.	Special Court		
(1)	(2) Sessions Judge, Rajnandgaon	Civil District Rajnandgaon (including Revenue District Mohla-Manpur- Ambagarh-Chouki and Khairagarh- Chhuikhadan-Gandai) and Kabirdham (Kawardha)"	

2. After Serial No. 6, the following serial number and entries relating thereto, shall be inserted, namely:-

SNa Special Court		Name of the Civil Districts	
S.No.	Special Court	(3)	
(1)	Sessions Judge, Sarguja (Ambikapur)	Civil District Sarguja (Ambikapur), Balrampur-Ramanujgani, Jashpur, Surajpur, Koria (Baikunthpur) including Revenue District Manendragarh-Bharatpur-Chlmiri.	
8	Sessions Judge, Bilaspur	Rest districts of the State."	

After Note, the following Note (2), shall be inserted, namely:-

"Note (2):- For serial no. 6 and 7, In the event of the above mentioned Special Court's lying vacant or absence of Presiding Officer then the cases shall be disposed of by the available senior most Additional Sessions Judge of the Division".

By order and in the name of the Governor of Chhattisgarh,

(Rajnish Shrivastava) Principal Secretary Government of Chhattisgarh Law & Legislative Affairs Department 3407

čn.No. /3100/XXI-B/C.G./2024

/09/2024 Raipur, Dated 2 4 SEP 2024

1. Registrar General, Chhattisgarh High Court, Bilaspur with reference to Memo 14643/III-6lopy to: 3/2010 Bilaspur, Dated 11th September, 2024,

2. Secretary, Home, Government of India, North Block, New Delhi,

4. Additional Chief Secretary, Government of Chhattisgarh, Home Department, Mantralaya,

5. Director General of Police, Chhattisgarh 6. Principal District and Sessions Judge, Rajnandgaon, Sarguja (Ambikapur) and Bilaspur

8. Private Secretary to Hon'ble Law Minister, Government of Chhattisgarh, Mantralaya, Raipur

9. Private Secretary to Principal Secretary Law for perusal of Principal Secretary Law, Law and Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Raipur,

10. Deputy Director, Govt. Regional Printing Press, in front of Indrawati Bhawan, Nava Raipur, C.G. for publication in the forthcoming Gazette (Extra Ordinary),

information and necessary action.

£ 24.9.14 (Shahabuddin Qureshi) Additional Secretary Government of Chhattisgarh

Law & Legislative Affairs Department

GOVERNMENT OF CHHATTISGARH LAW & LEGISLATIVE AFFAIRS DEPARTMENT, MANTRALAYA MAHANADI BHAWAN, NAWA RAIPUR, ATAL NAGAR RAIPUR (C.G.) 492002

NOTIFICATION

5 JAN 20211

. Raipur, dated /01/2021

F. No. /50/XXI-B/C.G./2021 In exercise of the powers conferred by sub-section (1) of Section 22 of the National Investigation Agency Act. 2008 (No. 34 of 2008) and in supersession of previous Notification No. 8542/2796/ XXI-B/C.G./2015 dated 01-09-2015, the State Government, hereby, notifies the following Special Courts as mentioned in columns:

(2) of Schedule below, having jurisdiction over areas mentioned in column (3) of the said Schedule, for the purposes of sub-section (1) of Section 22 of said Act for the trial of Scheduled Offences, namely:

SCHEDULE

S. No.	Special Courts	Jurisdiction .	
(1)	(2)	(3)	
1	A Additional Sessions Judge. Bastar at Jagdalpur	Civil District Baştar atı Jagda pur	
2	I Additional Sessions Judge. Dantewara	Revenue District Dakshin Bastar Dantewara	
	II Additional Sessions Judge. Dantewara	Revenue District Sukma and Bijapur	
7.	I Additional Sessions Judge, Kanker	Civil District Uttar Bastar Kanker	
	Additional Sessions Judge, Kondagaon	Civil District Kondagaon	
0.6	Sessions Indge, Bilaspur	Rest of the Districts of the State	
Note	In the event of the above mentioned Special Court's lying vacant then the		
	cases shall be disposed of by the by the senior most Additional S	e Sessions Judge of the division or in his absence	

By order and in the name of the Governor of Chhattisgath

14.01.20Z

(Naresh Kumar Chandravanshi) o (Principal Secretary Government of Chhatfisgarh Law and Legislative Affairs Department

703

ndt.No. /50/XXI-B/C:GJ

Raipur, dateil 1/01/2021

1. Registrar General, High Court of Chhamshgarh, Bilaspur, with reference to memory No. 146/III-6-3/2010 Bilaspur, Dated '06" January, 2021 for information and

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- 2. Secretary, Plame Affairs, Government of India, North Block, New Delhi.
- 3. Advocate Coneral, Chhattisgarh: Bilaspur,
- 4. Private Secretary to Hon ble Law Minister, for perusal of Law Minister,
- 5. Private Secretary to Additional Chief Secretary, Home for perusal of Additional Chief Secretary, Home, Government of Chhattisgarh, Mahanadi Bhawan, Mantralaya
- 6. Director General of Police, Chhattisgarh,
- 7. All District and Sessions Judges, Chhattisgarh,
- 8. All Superintendent of Police, Chhattisgarh,
- 9. Staff Officer to Principal Secretary, Law, for perusal of Principal Secretary, Law, Government of Chhattisgarh, Mahanadi Bhawan, Mantralaya
- 10. Deputy Director, Govt. Regional Printing Press, in front of Indravati Bhawan, Naya Raipur for publication in the E-Gazette (Extra Ordinary),
- 11. Web-administrator, Law and Legislative Affairs Department, Mahanadi Bhawan for uploading in the Official Website of the Department,

For information and necessary action,

(Mancesh Kumar Thakur)
Additional Secretary,
Government of Chhattisgarli,
Law and Legislative Affairs Department.

